

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/201/2020

Jabalpur, this Monday, the 24th day of February, 2020

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

U.K. Singh
 Assistant Engineer
 Aged about 59 years,
 S/o Late Shri R.C. Singh
 D.O.B. 01.07.1960
 R/o 51/1 Shiv Nagar,
 Near Railway Crossing,
 Garha, Jabalpur 482003
 Madhya Pradesh

-Applicant

(By Advocate –Shri Terrence Burrows)

V e r s u s

1. Union of India,
 Through its Secretary,
 Ministry of Information
 & Broadcasting
 ‘A’ Wing Shastri Bhawan,
 New Delhi 110001

2. The Directorate General,
 (Section-S.IV(B))
 All India Radio,
 Akashwani Bhawan
 Sansad Marg
 New Delhi 110001

3. The Director (Engg.)
 Prasar Bharti India’ Public Service
 Broadcaster,
 All India Radio
 Jabalpur 482001

- Respondents

(By Advocate –Shri S.P. Singh)

O R D E R (Oral)**By Navin Tandon, AM:-**

The applicant was promoted from Senior Engineer Assistant to Assistant Engineer vide order dated 30.11.2018 (Annexure A/5). The said promotion order is for the vacancy years from 2009-10 to 2017-18

2. Applicant has submitted his representations dated 03.10.2019 and 02.12.2019 (Annexure A/1 & A/2) wherein he has prayed for his promotion to be effective from 2009-10.

3. Learned counsel for the applicant submits that the said representations have not been decided so far.

4. The applicant has prayed for the following reliefs:-

“8(i) Direct the respondents to consider and decide the applicant’s representations dated 03.10.2019 (Annexure A/1) and 02.12.2019 (Annexure A-2) by passing a speaking reasoned order within a reasonable period of time, preferably within four weeks, as the applicant is due to retire on superannuation on 30.06.2020.

(ii) Direct the respondents to treat this O.A. as a part of the applicant’s representations.

(iii) Any other directions as this Hon’ble Tribunal may deem fit and proper may also be issued in the interest of justice.”

5. Learned counsel for the applicant submits that the only relief he has prayed for is for disposal of applicant’s representation dated 03.10.2019 and 02.12.2019 (Annexure A/1 and A/2) in a time bound manner.

6. Shri S.P. Singh, learned Senior Central Government Standing counsel appears on behalf of the respondents and submits that he has no objection if this Original Application is disposed of in above terms.

7. Accordingly, this Original Application is disposed of, at the admission stage itself, without going into the merits of the case, by directing the competent authority of the respondents to consider and decide the applicant's representations dated 03.10.2019 and 02.12.2019 (Annexure A/1 and A/2 respectively), if not already decided, with a reasoned and speaking order, within a period of 90 days from the date of receipt of certified copy of this order. The decision so taken shall be communicated to the applicant.

(Ramesh Singh Thakur)
Judicial Member

(Navin Tandon)
Administrative Member

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